



2026:AHC:16356

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 793 of 2026

Rajat Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ankit Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (i) Issue a writ, order or direction in the nature of Mandamus commanding the respondents to consider and appoint the petitioner on the post of Clerk (Class-III/Group-C) in the Department of Medical and Health, Government of Uttar Pradesh, under the compassionate appointment quota as a dependant of Late Shri Rajendra Kumar, in terms of his application dated 07.07.2018 and in compliance of the order dated 10.01.2025 passed by this Hon'ble Court in Writ-A No. 16118 of 2024, within a time period to be stipulated by this Hon'ble Court; (ii) Issue a writ, order or direction in the nature of mandamus directing the respondents to treat the petitioner at par with other similarly situated dependants who have been appointed on clerical posts under the compassionate appointment quota and to extend all consequential service and monetary benefits from the date of such appointment and also decide the representation Dt. 03.02.2025, 05.02.2025 & 16.11.2025 of the petitioner within the stipulated period by this Hon'ble Court; (iii) Issue any other writ, order or direction as this Hon'ble court may deem fit and proper under the circumstances of the case, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

January 22, 2026

Rajesh

(Vikas Budhwar,J.)